Comments Invited On Draft Mediation Bill.

Mediation as an Alternate Dispute Redressal (ADR) offers an informal, simple, non-adversarial approach to resolve several type of disputes including civil, commercial and family disputes etc., where parties are not being able to start any negotiation and reach the settlement on their own.

As further step in expanding the scope and reach of ADR, the Department of Legal Affairs proposes a draft Mediation Bill, 2021 which may facilitate timely and consensual resolution of disputes and serve the interest of stakeholders as effective alternative remedy.

Comments and suggestion on the above draft Bill are invited from all stakeholders. Comments/suggestions on the draft Bill may be sent by mail/email to the address detailed below :-

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